

o.d- 13/12/22

J-1

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH.

FAO No. 5387 of 2019(O&M)

United India Insurance Company Ltd. Appellants
V/s
Sarabjit Kaur and ors. Respondents


Respondent No. 4:

Lakhbir Singh s/o Gurmit Singh, resident of Mark Feed, Gali no. 2, Preet Nagar, Kapurthala (Driver of vehicle no. PB-01-B-0189).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **22.02.2023(A)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
17th Nov.,2022.


Superintendent (Judl.),
For Registrar (Judicial)


17/12/22